IN THE CENTRAL ABRIDISTRATIVE STIDUTAL NEW DELBI

O.A. Bo. 1491/99 with **P.A.Ro.** OA 33/1999

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DATE OF DECISION 116-8-2000

Om Prakash(OA 1491/99)Petitioner Madan Lal(OA 33/1999)

Sh.H.C.Sharma (OA 1391/99) ... Revocate for the Sh.Jati Ram (OA 33/1999)

VERSUS

UOI through the Genl.ManagerRespondent N.R. & Ors.

CORAP.

The Box'ble Smt.Lakshmi Swaminathan, Member (J)
The Box'ble Shri S.A.T. Rizvi, Member (A)

- 1. To be referred to the Recorder or not Yes
- 2. Whether it needs to be simulated to other Benches of the Tribenell Box

(Smt.Lakshmi Swaminathan

Herber ::

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI

OA 1491/99
MA 1671/99

with
OA 33/1999



New Delhi this the 16th day of August, 2000

Hon'ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri S.A.T. Rizvi, Member (A)

OA 1491/99

Om Prakash S/O Shri Sham Lal R/O F-84, Prem Nagar, Nangloi, Delhi.

.. Applicant

(By Advocate Shri H.C. Sharma)

Versus

- 1.UOI through the
 General Manager,
 Northern Railways, Baroda House,
 New Delhi.
- 2.Dy. C.M.E., Northern Railways, Diesal Shed, Shakur Basti, Delhi-34.
- 3.Shri Madan Lal
 Diesel Jamadar,
 Diesal Shed, Northern Railways,
 Shakur Basti, Delhi-34

.. Respondents

(By Advocate Shri D.S. Jagotra for official respondents)

(By Advocate Shri Jati Ram for R-3)

OA 33/1999

a.

Madan Lal S/O Sh.Harphool Singh, Crane Jamadar at Diesal Shed, Northern Railway, Shakurbasti, Delhi R/O 307/2, Railway Colony, Shakurbasti, Delhi-110034.

.. Applicant

(By Advocate Shri Jati Ram)

Versus

- 1.Union of India through its Secretary, Ministry of Railways, New Delhi-1
- 2. The Divisional Railway Manager, Northern Railway, D.R.M. Office, New Delhi.

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3. The Dy.Chief Superintendent Engineer (Technical) Diesel Shed,
Northern Railway, Shakur Basti,
Delhi-110034.



.. Respondents

(None for the respondents)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

with MA 1671/99 have been heard together with OA 33/99 as the facts and issues raised in the aforesaid two OAs are similar. With the consent of the parties, these two OAs are being disposed of by this common order. It is noticed from the Tribunal's order dated 5.11.1999 that MA 1671/99 which has been filed by the applicant has been dismissed for default and non-prosecution. However, it is noticed from the reply filed by the respondents dated 17.2.2000 that the reply on behalf of respondents, has been filed by Divisional Personnel Officer, Northern Railway, DRM Office, New Delhi.

- 2. We have carefully perused the pleadings in the aforesaid two applications and considered the submissions made by the learned counsel for the parties.
- That the respondents have not considered the applicant, Shri om Prakash in OA 1491/99, for the post of Crane Jamadar, which they have admitted has been erroneously done. It is also clear that the applicant, Shri Madan Lal in OA 33/99, has continued for the post of Crane Jamadar from the date of his promotion i.e. 24.6.1997 and the reafter, continued by the Tribunals ad interim order dated 6.1.1999. The official

respondents have, however, submitted that because of this ad interim order, he could not be reverted to his original post, although from the pleadings it is apparent that the applicant, Shri Om Prakash, has also been considered for selection in that post, in accordance with the Recruitment Rules. As this has not been done, the contention of Shri H.C. Sharma, learned counsel for the applicant in OA 1491/99 is entitled to succeed, namely, that the applicant who is senior to Shri Madan Lal (Applicant in OA 33/99) should be considered for selection to the post of Crane Jamadar.

- 3. In the above facts and circumstances of the case,
 OA 1491/99 and OA 33/99 are disposed of with the following
 directions:-
- (i) The respondents are directed to consider eligible candidates for selection promotion to the post of Crane

 Jamadars, including the applicant, Sh.om Prakash having regard to the vacancies, in accordance with the relevant Rules and instructions. This shall be done within one month from the date of receipt of a copy of this order with intimation to the applicants;
- (ii) In the meantime, we make it clear that the respondents shall not revert the applicant, Sh. Madan Lal, till the final decision is taken as above.

No order as to costs.

Let a copy of this order be placed in OA 33/1999.

(S.A.T. Rizvi)
Member(A)

(Smt.Lakshmi Swaminathan)
Member(J)